

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION No. 27/2022-Customs (ADD)

New Delhi, the 21st September, 2022

G.S.R.... (E). -Whereas, in the matter of ‘Hydrofluorocarbon (HFC) Component R-32’ (hereinafter referred to as the subject goods), originating in or exported from China PR (hereinafter referred to as the subject country), falling under tariff sub-heading 2903 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), and imported into India, the designated authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification number 6/33/2020-DGTR, dated the 23rd September, 2021, had come to the conclusion that –

- (i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the domestic industry had suffered material injury due to dumping of the product under consideration from the subject country;
- (iii) the material injury had been caused by the dumped imports of the subject goods from subject country,

and had recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

And whereas, on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed the anti-dumping duty on the subject goods, *vide* notification of the Government of India, Ministry of Finance (Department of Revenue), No. 75/2021-Customs (ADD), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 874(E), dated the 21st December, 2021;

And whereas, Zhejiang Quzhou Juxin Fluorine Chemical Co., Ltd. and Zhejiang Quhua Fluor-Chemistry Co., Ltd. requested the designated authority for changing the name of cooperating producer from M/s Zhejiang Quzhou Juxin Fluorine Chemical Co., Ltd. to M/s Zhejiang Quhua Fluor-Chemistry Co., Ltd. in the duty table of the final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification number 6/33/2020-DGTR, dated the 23rd September, 2021;

And whereas, the designated authority, *vide* notification No. 07/04/2022-DGTR, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th May, 2022, has come to the conclusion that the request falls within the category of name change only and there is no change in the ownership in a manner that alters the basic nature of the business and recommended that the name of the producer viz. “Zhejiang Quzhou Juxin Fluorine Chemical Co., Ltd” be amended to “Zhejiang Quhua Fluor-Chemistry Co., Ltd.” in its final findings notification No. 6/33/2020-DGTR, dated the 23rd September, 2021;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid notification No. 07/04/2022-DGTR of the Designated Authority, hereby makes the following amendments in the notification of the Government of India, Ministry of Finance

(Department of Revenue), No. 75/2021-Customs (ADD), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 874(E), dated the 21st December, 2021, namely:-

In the said notification, in the Table, against serial number 2, in Column 6, for the entry, the entry “Zhejiang Quhua Fluor-Chemistry Co., Ltd.” shall be substituted.

[F. No. CBIC-190354/244/2021-TO(TRU-I)-CBEC]

(Nitish Karnatak)
Under Secretary to the Government of India